

In the National Company Law Tribunal, Jaipur

CP No. 07/252/JPR/2018

SECTION OF THE COMPANIES ACT, 2013: U/s 252(1)

In the matter of:

Navjeevan Buildtech Pvt. Ltd.

...Applicant/Petitioners

Vs.

ROC

...Respondent

Order delivered on 10.08.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Mr. Jitendera Mathur, Adv.

For Respondent(s) : Dr. Amol Shinde
Dy.ROC-cum-Dy.OL

ORDER

Learned AR for the appellant is present. In relation to respondent/ROC, learned Deputy ROC is present and represents that a reply has been duly filed on 07.08.2018 vide Dairy No. 180/2018. In relation to Income Tax it is represented by learned AR for the appellant that a copy of the appeal along with annexure have been duly dispatched to the concerned Income Tax Officer on 19.07.2018 and the tracking report also discloses that item has been duly delivered on 24.07.2018. However, there is no representation or written observations which has been filed by the Income Tax. A final opportunity is given to the Income Tax

Department to file its observation/representations if any in relation to the appeal as filed by the appellant for which purpose two weeks' time is granted.

Post the matter on 06.09.2018.

A rectangular piece of paper with a handwritten signature 'Sd-' in the center. The paper is slightly wrinkled and has some faint markings.

(R. Varadharajan)
Member (Judicial)